

(c) the assistance given by the Union Government to the various States; and

(d) the long-term strategy being developed in co-ordination with State Governments, urban local bodies, international agencies, community and private sector?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) Since it is a State subject, the achievements would depend upon the urban local bodies in proper planning, use of appropriate technology, adequate budget provision and trained manpower.

(c) A grant of Rs. 10 lakhs has been released by this Ministry during 1993-94 for the implementation of the Community Based Solid Waste Management pilot project in Panaji, Goa.

(d) The long-term strategy as envisaged by the National Management Council would focus on appropriate methods of disposal of various forms of waste, finance, monitoring, training and media campaign. The result of the Panaji Pilot project are also expected to generate ideas for further action, at a national level.

Rehabilitation of Ex-Servicemen of Karnataka

4308. SHRI S.B. SIDNAL: Will the PRIME MINISTER be pleased to state:

(a) the total number of ex-servicemen in Karnataka and the steps

taken for their rehabilitation and welfare so far;

(b) whether the Government have received complaints from ex-servicemen in the State in regard to their pension etc. during the last one year; and

(c) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). As per the census of ex-Servicemen, a total of 34,689 ex-Servicemen have been registered in Karnataka upto 30th June, 1994.

There is a comprehensive package of resettlement and welfare measures for the ex-Servicemen. The Central Government has provided reservation for ex-Servicemen in Groups 'C' and 'D' posts in the Central Government Departments as well as Public Sector Undertakings including the Nationalised Banks. Defence Services personnel, who have been disabled in war or in peace time, and whose disability is attributable to military service, are accorded Priority-I. In addition, the Government of Karnataka has provided 10% reservation in Groups 'A', 'B', 'C' and 'D' posts in State Government Departments and its undertakings for its ex-Servicemen.

A number of Central schemes provide self-employment opportunities to ex-Servicemen. These include the SEMFEX-I Scheme which provides financial assistance for setting up small industrial projects; the SEMFEX-II Scheme to take up gainful farm and non-farm activities in rural areas; SEMFEX-III

Scheme to provide adequate self-employment opportunities through promotion of Khadi and Village Industries in the rural areas; preferential allotment of Petroleum Product Agencies; allotment of Unit Trust of India Agencies, Transportation of coal etc. Training Programmes are arranged for improving their employability or to enable them to take self-employment after retirement. Ex-Servicemen are authorised free medical facilities in Military Hospitals and canteen facilities at the nearest CSD canteens. Recipients of gallantry awards are given 50% concession for air travel in the domestic sector and rail travel in second class. The ex-Servicemen, who are in penury, are given financial assistance out of the welfare funds at the disposal of Ministry of Defence and the Rajya Sainik Boards. The ex-Servicemen can avail the facility to stay for short durations in Sainik Rest Houses constructed at District Headquarters for settlement of their cases. Reservation in Sainik and Military Schools is available to the children of serving and ex-Servicemen. Recruitment in Defence Security Corps is primarily reserved for ex-Servicemen.

In Addition to the above facilities, the ex-servicemen of Karnataka are given the following benefits by the Karnataka State Government:

- (i) 9% of the house-sites and houses are reserved for allotment by City Improvement Trust Boards and 5% by Bangalore Development Authority for serving personnel/ex-Servicemen and families of jawans killed in action. Besides 5% of houses built by Karnataka Housing Board are reserved for serving personnel and ex-Servicemen.

- (ii) 2.5% of available seats in polytechnics and B.Ed. are reserved for the children of serving and ex-Servicemen personnel. In addition, 40 seats each (total 80) in favour of children of serving and ex-Servicemen are reserved in Engineering Courses.
- (iii) Four seats are reserved in Medical Colleges. One seat has been reserved in a Dental College.
- (iv) Destitute grant of Rs. 60 p.m. is given to ex-Servicemen who are very poor and not in receipt of any pension.
- (v) Stipend of Rs. 250 p.m. is given to ex-Servicemen, war widows and their children undergoing training in Industrial Training Institutes.
- (vi) Cash grants are given to Gallantry Award Winners.
- (vii) 10% National Permits are reserved for ex-Servicemen for plying trucks.

The Ministry of Defence has a special Pension Grievances Cell to deal with the complaints of ex-Servicemen regarding pension and other related matters. This cell received 11 complaints relating to pension during the last one year from ex-Servicemen belonging to Karnataka. These complaints were in regard to grant of pension, payment of O.T.I., dearness relief, etc. The complaints were examined in accordance with rules and orders, action as warranted was taken and replies were given to the complainants, wherever necessary.